

IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCHES: 'A', NEW DELHI

BEFORE SHRI N.S. SAINI, ACCOUNTANT MEMBER  
AND SMT. BEENA A PILLAI, JUDICIAL MEMBER

ITA No. 1499/Del/2015  
AY: 2007-08

M/s UP Twisa Fiber Glass Ltd. 3, Community Centre East of Kailash New Delhi 110 065  PAN: AAACU4290P	vs.	CIT, 1 <sup>st</sup> floor CGO Complex 1 Hapur road Kamla Nehru Nagar Ghaziabad
---------------------------------------------------------------------------------------------------------------------	-----	---------------------------------------------------------------------------------------------

(Appellant)

(Respondent)

Assessee by : Sh. Pravesh Bahuguna, Adv.

Department by : Smt.Aastha Lakshmi, Sr.D.R.

Date of Hearing : 05/03/2019

Date of Pronouncement: 08/03/2019

**ORDER**

**PER BEENA A PILLAI, JUDICIAL MEMBER**

Present appeal has been filed by assessee against order dated 27/06/2011 passed by Ld. CIT, Meerut for A.Y. 2007-08.

1.1. At the outset Ld.Counsel for assessee submitted a withdrawal application requesting to permit him to withdraw the appeal stating as under:

5<sup>th</sup> March 2019,



To

The Hon'ble Members  
Income Tax Appellate Tribunal,  
6<sup>th</sup> floor, Lok Nayak Bhawan,  
Khan Market,  
New Delhi

Ref: M/s U.P. Twiga Fiberglass Ltd (Assessment year 2007-2008)  
Appeal No. 1499/Del-2015.

Sub: To withdraw the present Appeal.

Sirs,

I respectfully submitted that, Case cancelled  
in the abovementioned appeal is listed today before  
Hon'ble Bench. I am withdrawing the present Appeal  
kindly allow the withdrawal.

Thanking you

Your sincerely  


PRAVESH BAHUGUNA (PRAVESH BAHUGUNA)  
D/420/112 Adv.

2.1. We have perused the record and observe that assessee vide letter of Authority dated 05/05/2015 has authorised S/Shri Rupesh Kumar, Advocate, Pankhuri Srivastav, Advocate, Pravesh Bahuguna, Advocate, Hrishikesh, Advocate, Jitin Singhal, Advocate to act, appear, plead in present appeal on behalf of assessee before us.

2.2. Today Shri Pravesh Bahuguna appeared and filed application for withdrawal of present appeal, which has been scanned and reproduced herein above.

2. Ld.Sr.D.R. had filed an application for adjournment and the same is rejected in lieu of the application for withdrawal filed by Ld.Counsel for assessee.

**Accordingly, we dismiss the appeal as 'withdrawn'.**

**In the result, appeal filed by assessee stands dismissed as 'withdrawn'.**

Order pronounced in the Open Court on 08/03/2019.

Sd/-

**(N.S. SAINI)  
ACCOUNTANT MEMBER**

Sd/-

**(BEENA A PILLAI)  
JUDICIAL MEMBER**

Dt. 08<sup>th</sup> March, 2019

- GMV

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

- TRUE COPY -

By Order,

**ASSISTANT REGISTRAR**  
ITAT Delhi Benches

	Date
Draft dictated on	07/03/2019
Draft placed before author	07/03/19
Draft proposed & placed before the second member	07/03/19
Draft discussed/approved by Second Member.	
Approved Draft comes to the Sr.PS/PS	
Kept for pronouncement on & Order uploaded on :	08/03/19
File sent to the Bench Clerk	
Date on which file goes to the AR	
Date on which file goes to the Head Clerk.	
Date of dispatch of Order.	